

held by persons who are beyond the age of 60, and if it is so, especially when such a statement has been made by Major-General Chaudhuri....

MR. SPEAKER: He has read the statement made by the Minister.

SHRI R. K. AMIN: The Minister has not categorically stated that this was not mentioned by him. He said along with other things it might have been said. He has stated only the other things; but he should say categorically that these are not the things which have been reported. In the light of the later statement made by him which I read in the *Hindustan Times*, I apprehend, because he was connected with the military and now that the Central Government is very weak and democracy is cracking in the country, probably military rule might come and our diplomats might become even the dictators in that case. Therefore, I would request the hon. Minister to see that such statements are not made and also a full enquiry be made about it. (Interruptions).

MR. SPEAKER: Shri Goel. (Interruption).

There was no question put for reply. It was only a direction; instructions given. (Interruption). He wants instructions to be issued that no such statements should be made. Is the Minister prepared to issue instructions? They want an answer, I myself did not understand. (Interruption).

MR. SPEAKER: Order, order. Shri Goel might put his question.

श्री श्रीचन्द्र मोयल (चण्डीगढ़): मैं यह निवेदन करना चाहता हूँ कि जनरल चौधरी के लिए सारे देश के अन्दर सब लोगों के हृदय में श्रद्धा है। उन्होंने भारत के प्रति सच्ची सेवा की है, जिस हैदराबाद के मोर्चे को चार दिनों में उन्होंने विजय किया, जिस गोवा के मामले को तीन दिन में सुलझाया, उन्होंने साबद पिछले चुनावों के नतीजे देख करके कि कांग्रेस के तीन बड़े शक्ति स्तम्भ, श्री काम-राज, अतुल्य घोष, और श्री पाटिल चुनाव के मैदान में परास्त हो गये, लोगों ने उनको अपना विश्वास नहीं दिया इस कारण शायद उन्होंने यह हालात देख कर जो तरुण पीढ़ी

है उस को पीछे रक्खा जा रहा है यह नेक सलाह दी है तो क्या भारत सरकार इस पर विचार करेगी? और जो तरुण पीढ़ी है उस को आगे बढ़ने का अवसर नहीं मिलता, उन को अभी आगे बढ़ने का अवसर देगी?

12.15 Hrs.

RE. MOTION OF NO-CONFIDENCE

MR. SPEAKER: The hon. Home Minister—(Interruptions). Order, order. I can hear only one at a time.

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय, नियमों के अनुसार इस मंत्रिपरिषद् पर अविश्वास व्यक्त करने वाला प्रस्ताव आप के सामने है तो इस को मैं चाहता हूँ कि पहले लिया जाये....

एक माननीय सदस्य: खारिज हो जायेगा।

श्री मधु लिमये: खारिज, वारिज नहीं होने वाला है। नैतिक विजय तो हम ही लोगों की होने वाली है और अन्त में आप लोगों को निकलना पड़ेगा।

MR. SPEAKER: I am taking it up. Even yesterday I mentioned that there is a no-confidence motion.

SHRI V. KRISHNAMOORTHY (Cuddalore): Sir, if the motion is taken up then they will cease to be Ministers.

MR. SPEAKER: Everybody knows that. The point is, yesterday I could not take it up because it was received at 11-30 or 12.00. So I had to keep it for today. In addition to that there are ten more motions received this morning. The Government is also prepared to discuss it. It is not as though they want to postpone it. They want to discuss it here and now. So, it will not only be admitted but if it is accepted by the House the discussion will start immediately (Interruption). Normally we take it up after the papers are laid on the Table. It will mean another two or three minutes only.

SHRI SURENDRANATH DWIVEDY (Kendrapara): Sir, that may be a request from the Speaker, but so far as the rule is concerned it clearly says that just after the Question Hour if there is any no-confidence motion it should be taken up.

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MR. SPEAKER: I am speaking of the convention that we have followed. If hon. Members want me to go by the rules, I have the rules before me and I will read the relevant rule for clarification.

SOME HON. MEMBERS: Sir, we know the rules. Let the papers be laid and then the no-confidence motion may be taken up.

12.19 Hrs.

## PAPERS LAID ON THE TABLE

HOME MINISTER'S SPEECH IN THE GOVERNORS' CONFERENCE HELD ON 10-11-1967

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, I beg to lay on the Table a copy of my speech in the Governors' Conference held in New Delhi on the 10th November, 1967. [Placed in Library. See No. LT-1658/67].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

(1) A copy of the following Notifications under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952:—

(i) G.S.R. 1226 published in Gazette of India, dated the 12th August, 1967, adding Jute baling or pressing industry to the First Schedule to the said Act.

(ii) G.S.R. 1530 published in Gazette of India, dated the 14th October, 1967, adding Fire works and percussion cap works industry to the First Schedule to the said Act.

[Placed in Library. See No. LT-1659/67].

(2) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(i) The Employees' Provident Funds (Sixth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1268 in Gazette of India, dated the 26th August, 1967.

(ii) The Employees' Provident Funds (Seventh Amendment) Scheme, 1967, published in Notification No.

G.S.R. 1269 in Gazette of India, dated the 26th August, 1967.

(iii) The Employees' Provident Fund (Eighth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1631 in Gazette of India, dated the 28th October, 1967.

(iv) The Employees' Provident Funds (Ninth Amendment) Scheme, 1967 published in Notification No. G.S.R. 1645 in Gazette of India, dated the 4th November, 1967.

[Placed in Library. See No. LT-1659/67].

NOTIFICATION UNDER MERCHANT SHIPPING ACT, 1958

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): I beg to re-lay on the Table:

(1) a copy of the Sailing Vessels (Members of Crew) Rules, 1967, published in Notification No. G.S.R. 533 in Gazette of India, dated the 15th April, 1967 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-1166/67].

(2) a copy each of the following Notifications under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—

(i) The Paradip Port Trust (Procedure at Board Meetings) Rules, 1967, published in Notification No. G.S.R. 1669 in Gazette of India, dated the 31st October, 1967.

(ii) The Paradip Port Trust (Payment of Fees and Allowances to Trustees) Rules, 1967 published in Notification No. G.S.R. 1670 in Gazette of India, dated the 21st October, 1967.

[Placed in Library. See No. LT-1660/67].

ANNUAL REPORT OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table a copy of the Annual Report of the National Council of Educational Research and Training, New Delhi for the year 1966-67. [Placed in Library. See No. LT-1661/67].